

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY-1  
CAMP: NAGPUR

O.A. No. 601/94

S.G. Deshmukh

..Applicant

v/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.  
Hon. Shri M.R. Kolhatkar, Member (A)

APPEARANCE:

Mr. Marpakwar  
counsel for the applicant

Mr. G K Nilkanth  
Counsel for the Respondent No.2

ORAL JUDGMENT: DATED: 6.7.1994  
(Per: M.S. Deshpande, Vice Chairman)

We have heard the learned counsel.

Shri Marpakwar, learned counsel for the applicant states that the power of suspension has been exercised only after some political events have taken place and that it was abuse of power. Shri Nilkanth, learned counsel for the respondent no.2, states that the enquiry has been almost completed. According to Shri Marpakwar a show cause notice was given to the applicant regarding compulsory retirement and he has filed reply to that notice. Since the respondent has the power to suspend, the stage at which the power was exercised would not assume importance. According to Shri Nilkanth the power was exercised after the applicant's guilt was recorded by the Inquiry Officer.

2. Having regard to all the circumstances we do not think that we should interfere with the suspension, but only direct that further steps which have to be taken up in the course of enquiry shall be completed within three months from the date of communication of this order to the respondents.

Application disposed of with these directions.

*M.R.Kolhatkar*

(M.R. Kolhatkar)  
Member(A)

(M.S.Deshpande)  
Vice Chairman

trk